## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 1087/93

Date of decision: 23.9.1993

CPWD NON-GAZETTED
OFFICE STAFF ASSOCIATION through
its General Secretary &.arr. .. Petitioners

vs.

Union of India through Secretary, Ministry of Finance, New Delhi & ors.

Respondents

For the petitioners

..Sh.G.K.Aggarwal,counsel

For the respondents

..Sh.J.C.Madan,counsel.

CORAM:

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THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN THE HON'BLE MR.B.N.DHOUNDIYAL, ADMINISTRATIVE MEMBER

## JUDGMENT (ORAL) (of the Bench delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J))

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The complaint of the CPWD Non-Gazetted Office Staff Association through its General Secretary is that the Union of India through its Secretary in the Ministry of Urban Development is not taking any steps to consider and pass any suitable orders upon the reports submitted by the working groups for Cadre-Review of Group-C Office Staff in Circle/Division/Sub-Division offices and Group -D Office Staff in those offices, in 1987.

2. It appears to us from a perusal of Annexure-4 to the OA that a decision had been taken by the appropriate authority with respect of Group -C to the effect that the recommendations of the committee are not accepted. However, the learned counsel for the petitioners

oui **W**  urges that such a decision has not been taken. Be that as it may, the authority concerned will pass a final order within a period of 4 weeks from the date of presentation of a certified copy of this order by any of the petitioners before it, either accepting or rejecting the recommendations made by the committee both in regard to Group -C & Group D.

3. With these directions, the OA is disposed of finally. There shall be no order as to costs.

(B.N. DHOUNDIYAL)
MEMBER (A)

(S.K. DHAON) VICE-CHAIRMAN

SNS

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Date	Office Report	Orders
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		D.23 26.11.93
		M.A. 3489/93 O.A. 1087/93
		Present: Proxy Counsel for Mrs Rani Chabra, Counsel for the applicant.
		Lisk the matter after one week, i.e. on 7th Doe 93
		(B.K. SINGH) (J.P. SHARMA) MEMBER (A) MEMBER (J)
<b>*</b>		SSS

(4)

7.12.93 A-18 MA 3489/93 OA 1087/93

Present: Shri G.K. Aggarwal counsel for the applicant.
Shri Ashish Kalia proxy counsel for Shri J.C. Madan, counsel for the respondents.

M.A. No.3489/93 has been filed by the respondents that six months time be given for implementing the judgment dated 23rd September, 1993. The name of counsel for the applicant has the been wrongly shown in the list. Shri G.K. Aggarwal appears and states that when the matter for the applicant earlier on 26th November 1993, at that time this MA was also taken for consideration and he did not oppose giving of three months time for implementing the Further the sheet of that date shows order today (7.12.93). listed However, since the matter is being considered again, we order that the judgmdent be implemented within three months from today. No further time will be granted. The M.A. is disposed of accordingly.

1.7.03

Doe

P.T. Thiruvengadam )

( J.P. Sharma )

M (A)

M(J)